



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

रोड, नई दिल्ली

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MINUTES OF THE NORMS COMMITTEE- VI

MEETING No. NC/6/MEET/Jun/202425/3

DATED: 20/06/2024

Please Note

- I. For information of exporters, Norms Committee - VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 1 to 26, 94 to 98 .Communications in respect of cases/pertaining to NC- VI may be sent to email address: nc6.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/6/MEET/Jun/202425/3 dated 20/06/2024 of Norms Committee - VI for the year 2024-25 was held on 20/06/2024 under the Chairmanship of ANIL AGGARWAL, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Shri Shaish Kumar, Technical Consultant	DGFT
2	Shri D.N. Mathur, Technical Consultant	DGFT
3	Shri Nand Lal, Technical Consultant	DGFT
4	Shri Krishna Murari, Technical Consultant	MoFPI
5	Shri Pradyumna Sahu, Deputy DGFT	DGFT
6	Shri Ajay Kumar, Deputy Director	DGFT

Case Details and Decision(s):

Case No.	1 / NC/6/MEET/Jun/202425/3							
Case Status	Case Approved							
Party Name	M R AGRO INDUSTRIES							
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202425/ 3 and 20/06/2024							
HQ File Number	HQRNORM APPLY 00006086AM24							
RA File Number	NA							
Licence No and Date	NA							
Norms Committee Decision:								
NC considered the case as per agenda and noted the inputs of PC-4 division furnished vide OM No. 01/94/180/017/AM25/PC-4/25 dated 18.06.2024. After discussions, the Committee decided to ratify the norms allowing the following inputs:								
<table><tr><td>S.No</td><td>Export Item</td><td>Quantity (MT)</td></tr><tr><td>1.</td><td>Sterilized Cardamom</td><td>100.00</td></tr></table>			S.No	Export Item	Quantity (MT)	1.	Sterilized Cardamom	100.00
S.No	Export Item	Quantity (MT)						
1.	Sterilized Cardamom	100.00						
<table><tr><td>S.No</td><td>Import Item</td><td>Quantity (MT)</td></tr><tr><td>1.</td><td>Cardamom Whole</td><td>100.00</td></tr></table>			S.No	Import Item	Quantity (MT)	1.	Cardamom Whole	100.00
S.No	Import Item	Quantity (MT)						
1.	Cardamom Whole	100.00						
i) Exporter will ensure that exports made are in line with FSSAI regulations and are with conformity with the ETO Levels permitted in the country of import.								
ii) Other regulations of FTP / HBP 2023 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.								
RA may take suitable consequential action accordingly.								

Case No.	2 / NC/6/MEET/Jun/202425/3
Case Status	Case Deferred
Party Name	ARBEE BIOMARINE EXTRACTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202425/ 3 and 20/06/2024
HQ File Number	HQRNORM APPLY 00000965AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	

NC considered the case as per agenda and noted the comments furnished by the Technical Institute, i.e. CIFT. The Committee decided to examine the case further on file before arriving at any decision.

The case stands deferred to 18.07.2024.

Case No.	3 / NC/6/MEET/Jun/202425/3
Case Status	Case Deferred
Party Name	BALAJI NUTS COMPANY
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202425/ 3 and 20/06/2024
HQ File Number	HQRNORM APPLY 00000979AM25
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI;

- i. Method of Walnut Oil extraction -Cold or Hot or Solvent.
- ii. Revised Process Flow Chart indicating step-wise wastage claimed along with their justification.
- iii. Any specific Variety of Walnut in shell is to be imported as there is varietal effect on containing Oil content.
- iv. Any other information in support of the claim of wastage.
- v. Technical specifications of walnut oil.
- vi. Past experience/turnover in exporting walnut oil alongwith indicative Shipping Bills.
- vii. Whether the manufacturing activity i.e., oil extraction will be done by the firm or its supporting manufacturer or jobber and details thereof.

The case stands deferred to 18.07.2024.

Case No.	4 / NC/6/MEET/Jun/202425/3
Case Status	Case Deferred

Party Name	ADF FOODS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202425/ 3 and 20/06/2024
HQ File Number	HQRNORM APPLY 00000744AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 18.07.2024.	

Case No.	5 / NC/6/MEET/Jun/202425/3
Case Status	Case Rejected
Party Name	VIKING SPIRITS
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202425/ 3 and 20/06/2024
HQ File Number	HQRNORM APPLY 00001025AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and based on the comments received from the Department of Agriculture & Farmer's Welfare vide their OM no. 19015/08/2021-Trade (96427) dated 05.12.2023, the Committee decided to reject the application of the firm for prior fixation of norms under Para 4.06 of HBP, 2023. RA may take suitable consequential action accordingly.	

Case No.	6 / NC/6/MEET/Jun/202425/3
Case Status	Case Approved
Party Name	VALUE BEVERAGE
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202425/ 3 and 20/06/2024

HQ File Number	HQRNORM APPLY 00001039AM25																		
RA File Number	NA																		
Licence No and Date	NA																		
Norms Committee Decision: NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI, allowing the following inputs; <table border="1"> <thead> <tr> <th>S.No.</th> <th>Export Item</th> <th>Quantity in Kg</th> <th>Import Item</th> <th>Quantity in Kg</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Instant Premix (Tea/Milk)</td> <td>80000.00</td> <td>FES 35PR Non Dairy Creamer</td> <td>40000.00</td> </tr> <tr> <td>2</td> <td>Instant Premix (Coffee)</td> <td>20000.00</td> <td>FES 35PR Non Dairy Creamer</td> <td>10000.00</td> </tr> </tbody> </table> RA may take subsequent consequential action accordingly.					S.No.	Export Item	Quantity in Kg	Import Item	Quantity in Kg	1	Instant Premix (Tea/Milk)	80000.00	FES 35PR Non Dairy Creamer	40000.00	2	Instant Premix (Coffee)	20000.00	FES 35PR Non Dairy Creamer	10000.00
S.No.	Export Item	Quantity in Kg	Import Item	Quantity in Kg															
1	Instant Premix (Tea/Milk)	80000.00	FES 35PR Non Dairy Creamer	40000.00															
2	Instant Premix (Coffee)	20000.00	FES 35PR Non Dairy Creamer	10000.00															

Case No.	7 / NC/6/MEET/Jun/202425/3
Case Status	Case Deferred
Party Name	BALAJI NUTS COMPANY
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202425/ 3 and 20/06/2024
HQ File Number	HQRNORM APPLY 00001042AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; i. Method of Walnut Oil extraction -Cold or Hot or Solvent. ii. Revised Process Flow Chart indicating step-wise wastage claimed along with their justification. iii. Any specific Variety of Walnut in shell is to be imported as there is varietal effect on containing Oil content. iv. Any other information in support of the claim of wastage. v. Technical specifications of walnut oil.	

vi. Past experience/turnover in exporting walnut oil alongwith indicative Shipping Bills.

vii. Whether the manufacturing activity i.e., oil extraction will be done by the firm or its supporting manufacturer or jobber and details thereof.

The case stands deferred to 18.07.2024.

Case No.	8 / NC/6/MEET/Jun/202425/3
Case Status	Case Approved
Party Name	TEAM UNITED MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202425/ 3 and 20/06/2024
HQ File Number	HQRNORM APPLY 00001062AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
NC considered the case as per agenda and decided to ratify the norms of the AA on “Net to Net basis”. The export item Blended Black Tea (600000.00 Kg) will contain imported Black Tea (300000.00 Kg).	
The grade, quality& origin of imported tea should match with the tea exported . Other regulations of FTP / HBP, 2023 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.	
RA may take suitable consequential action accordingly.	

Case No.	9 / NC/6/MEET/Jun/202425/3
Case Status	Case Approved
Party Name	MUKKA PROTEINS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202425/ 3 and 20/06/2024
HQ File Number	HQRNORM APPLY 00001070AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	

NC considered the case as per agenda and based on the decision taken on the similar case of the firm in M.No.09 dated 30.03.2022, the Committee decided to ratify the norms under Para 4.06 of HBP, 2023 with following technical inputs on the manufacturing process;

- i) The export item is unfit for human consumption,
- ii) Both the export/import items are in powder form,
- iii) No vitamins are added in the production process.

S.No	Export Item	Quantity (MTS)
1.	Processed Fish Meal (Dried, Pulverised Sieved & Packed in powder form) (Unfit for human consumption)	4807.7

S.No	Import Item	Quantity (MTS)
1.	Fish Meal (Unfinished) (Unfit for human consumption)	5000.00

The above fixation of adhoc norms is valid for present application under Para 4.06 of HBP, 2023 & norms are valid for one year from the date of uploading the minutes in DGFT website.

No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms.

All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable.

RA may take suitable consequential action accordingly.

Case No.	10 / NC/6/MEET/Jun/202425/3
Case Status	Case Approved
Party Name	VINAYKUMAR AND CO.
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202425/ 3 and 20/06/2024
HQ File Number	HQRNORM APPLY 00005345AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
NC considered the case as per agenda and noted the inputs of PC-4 division furnished vide OM No.	

01/94/180/017/AM25/PC-4/25 dated 18.06.2024. After discussions, the Committee decided to ratify the norms allowing the following inputs:

S.No	Export Item	Quantity (MTS)
1.	Sterilized Cardamom	100.00

S.No	Import Item	Quantity (MTS)
1.	Cardamom Whole	100.00

i) Exporter will ensure that exports made are in line with FSSAI regulations and are with conformity with the ETO Levels permitted in the country of import.

ii) Other regulations of FTP / HBP 2023 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take suitable consequential action accordingly.

Case No.	11 / NC/6/MEET/Jun/202425/3
Case Status	Case Approved
Party Name	ADANI FOOD PRODUCTS PVT LTD
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202425/ 3 and 20/06/2024
HQ File Number	HQRNORM APPLY 00009314AM24
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per agenda and noted the inputs of PC-4 division furnished vide OM No. 01/94/180/017/AM25/PC-4/25 dated 18.06.2024. After discussions, the Committee decided to ratify the norms allowing the following inputs:

S.No	Export Item	Quantity (MTS)
1.	Cardamom Whole ETO Treated/Cardamom Ground/Cardamom Seeds ETO Treated	48.543

S.No	Import Item	Quantity (MTS)
1.	Cardamom Whole	48.543

i) Exporter will ensure that exports made are in line with FSSAI regulations and are with conformity with

the ETO Levels permitted in the country of import.

ii) Other regulations of FTP / HBP 2023 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take suitable consequential action accordingly.

Case No.	12 / NC/6/MEET/Jun/202425/3
Case Status	Case Approved
Party Name	ADANI FOOD PRODUCTS PVT LTD
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202425/ 3 and 20/06/2024
HQ File Number	HQRNORM APPLY 00009313AM24
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per agenda and noted the inputs of PC-4 division furnished vide OM No. 01/94/180/017/AM25/PC-4/25 dated 18.06.2024. After discussions, the Committee decided to ratify the norms allowing the following inputs:

S.No	Export Item	Quantity (MTS)
1.	Black Pepper Steralized/ Black Pepper Crushed	490.197

S.No	Import Item	Quantity (MTS)
1.	Black Pepper Whole	490.197

i) Exporter will ensure that exports made are in line with FSSAI regulations and are with confirmity with the ETO Levels permitted in the country of import.

ii) Other regulations of FTP / HBP 2023 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take suitable consequential action accordingly.

Case No.	13 / NC/6/MEET/Jun/202425/3
Case Status	Case Approved
Party Name	FRIGORIFICO ALLANA PRIVATE LIMITED

Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202425/ 3 and 20/06/2024				
HQ File Number	HQRNORM APPLY 00006925AM24				
RA File Number	NA				
Licence No and Date	NA				
Norms Committee Decision:					
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI, allowing the following inputs;					
S.No	Export Item	Quantity (kgs)	S.No	Import Item	Quantity (kgs)
1.	Choco Icing (Choco Icing)	25000.00	1.	Fondant Sugar	12,802.00
RA may take subsequent consequential action accordingly.					

Case No.	14 / NC/6/MEET/Jun/202425/3				
Case Status	Case Approved				
Party Name	FRIGORIFICO ALLANA PRIVATE LIMITED				
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202425/ 3 and 20/06/2024				
HQ File Number	HQRNORM APPLY 00006926AM24				
RA File Number	NA				
Licence No and Date	NA				
Norms Committee Decision:					
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI, allowing the following inputs;					
S.No	Export Item	Quantity (kgs)	S.No	Import Item	Quantity (kgs)
1.	RTU Donut Glaze (RTU Donut Glaze)	25000.00	1.	Fondant Sugar	7529.00
RA may take subsequent consequential action accordingly.					

Case No.	15 / NC/6/MEET/Jun/202425/3				
Case Status	Case Deferred				
Party Name	DIAMOND ROLLER FLOUR MILLS PVT LTD				
Meeting Number	NC/ 6/ MEET/ Jun/ 202425/ 3 and 20/06/2024				

and Date	
HQ File Number	HQRNORM APPLY 00009312AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted the inputs of PC-4 furnished vide OM No. 01/94/180/016/AM25/PC-4/19 dated 07.06.2024. The Committee deliberated that export of whole wheat Atta has been permitted under AA Scheme as a special Policy condition even when its exports are prohibited. Therefore, whether Maida will also be allowed under AA framework need to be examined by PC-4 division. Case may be referred again to PC-4 division for its inputs/consideration. The case stands deferred to 18.07.2024	

Case No.	16 / NC/6/MEET/Jun/202425/3
Case Status	Case Deferred
Party Name	DRYTECH PROCESSES (INDIA) P LTD
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202425/ 3 and 20/06/2024
HQ File Number	HQRNORM REVIW00008411AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; i) Buyer's specifications of Tomato Powder-the export item with moisture content, and ii) Certificate of Analysis (CoA)of export item-Tomato Powder with a parameter of Moisture content from a NABL accredited Food Testing Laboratory. The case stands deferred to 18.07.2024.	

Case No.	17 / NC/6/MEET/Jun/202425/3
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Case Status	Case Deferred
Party Name	ADANI WILMAR LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202425/ 3 and 20/06/2024
HQ File Number	HQRNORM APPLY 00000091AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 18.07.2024.	

Case No.	18 / NC/6/MEET/Jun/202425/3
Case Status	Case Rejected
Party Name	GELTEC PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202425/ 3 and 20/06/2024
HQ File Number	HQRNORM APPLY 00009214AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the norms on the present application of the firm has already been fixed under Para 4.06 of HBP, 2023 in M.No 02 dated 30.05.2024. The Committee, therefore, decided to withdraw this application from the agenda. The case status will be reflected as Rejected as there is no other option in IT module.	

Case No.	19 / NC/6/MEET/Jun/202425/3
Case Status	Case Deferred
Party Name	CHHAJED FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202425/ 3 and 20/06/2024
HQ File Number	HQRNORM REVIW00112311AM22
RA File Number	082404000342 AM15
Licence No and Date	0810134063/16/12/2014

Norms Committee Decision:

NC considered the case as per agenda and noted that the application of the firm alongwith reply of DL is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 18.07.2024.

Case No.	20 / NC/6/MEET/Jun/202425/3
Case Status	Case Deferred
Party Name	VANILA FOOD PRODUCTS
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202425/ 3 and 20/06/2024
HQ File Number	HQRNORM REVIW00001474AM24
RA File Number	039504000962 AM17
Licence No and Date	0310812350/04/04/2017

Norms Committee Decision:

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 18.07.2024.

Case No.	21 / NC/6/MEET/Jun/202425/3
Case Status	Case Deferred
Party Name	SARITA HANDA EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202425/ 3 and 20/06/2024
HQ File Number	HQRNORM REVIW00000934AM25
RA File Number	052404000564 AM19
Licence No and Date	0510409227/07/01/2019

Norms Committee Decision:

NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a

Norms Committee for Textile and Leather.

Case No.	22 / NC/6/MEET/Jun/202425/3
Case Status	Case Deferred
Party Name	CHHAJED FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202425/ 3 and 20/06/2024
HQ File Number	HQRNORM REVIW00133006AM22
RA File Number	082404000096 AM20
Licence No and Date	0810145629/03/07/2019
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm alongwith reply of DL is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	
The case stands deferred to 18.07.2024.	

Case No.	23 / NC/6/MEET/Jun/202425/3
Case Status	Case Deferred
Party Name	SARITA HANDA EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202425/ 3 and 20/06/2024
HQ File Number	HQRNORM REVIW00000926AM25
RA File Number	052404000437 AM20
Licence No and Date	0510412317/01/11/2019
Norms Committee Decision:	
NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	24 / NC/6/MEET/Jun/202425/3
Case Status	Case Deferred
Party Name	SARITA HANDA EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202425/ 3 and 20/06/2024
HQ File Number	HQRNORM REVIW00000928AM25
RA File Number	052404000273 AM21
Licence No and Date	0510415166/10/09/2020
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	25 / NC/6/MEET/Jun/202425/3
Case Status	Case Deferred
Party Name	MALAS FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202425/ 3 and 20/06/2024
HQ File Number	HQRNORM REVIW00001326AM24
RA File Number	03AA04022310 AM21
Licence No and Date	0311001513/09/02/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 18.07.2024.	

Case No.	26 / NC/6/MEET/Jun/202425/3
Case Status	Case Deferred
Party Name	AVANTI OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202425/ 3 and 20/06/2024
HQ File Number	HQRNORM REVIW00000804AM25

RA File Number	05AA04035962 AM21
Licence No and Date	0511001455/25/02/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	27 / NC/6/MEET/Jun/202425/3
Case Status	Case Deferred
Party Name	AACHI MASALA FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202425/ 3 and 20/06/2024
HQ File Number	HQRNORM REVIW00006491AM24
RA File Number	04AA04004741 AM22
Licence No and Date	0411000937/03/06/2021
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; "Quantities of all 5 export items - Bulk mixes of Badam Drink, Gulab Jamun, Palada Payasam, Payasam and Jalebi separately as all 5 items are contained with variable quantities of the imported items" The case stands deferred to 18.07.2024.	

Case No.	28 / NC/6/MEET/Jun/202425/3
Case Status	Case Deferred
Party Name	MALAS FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202425/ 3 and 20/06/2024
HQ File Number	HQRNORM REVIW00001327AM24
RA File Number	03AA04045343 AM22
Licence No and Date	0311005249/09/07/2021
Norms Committee Decision:	

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 18.07.2024.

Case No.	29 / NC/6/MEET/Jun/202425/3
Case Status	Case Approved
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202425/ 3 and 20/06/2024
HQ File Number	HQRNORM REVIW00001404AM24
RA File Number	07AA04034388 AM22
Licence No and Date	0711002019/28/09/2021

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI, allowing the following inputs;

S.No	Export Item	Quantity (kgs)
1	Jalapeno Seasoning FCV5759	432000.00

S.No	Import Item	Quantity (kgs)
1	Powder Salt (Sodium Chloride)	1,11,262.00
2	Monosodium Glutamate	22,576.00
3	Sweet Whey Powder	1,38,497.00
4	Citric Acid Anhydrous Powder	14,761.00
5	Parsley Curly 3mm	5,210.00
6	Onion Powder	35,601.00
7	Tomato Powder Cold Break SD300	26,050.00
8	Artificial Green Pepper Flavour Non-Gmo	1,737.00
9	HVP Protex 3398	4,342.00
10	Microcal ET UKI 25K BG	5,644.00
11	Vegamine 28D	4,342.00

RA may take subsequent consequential action accordingly.

Case No.	30 / NC/6/MEET/Jun/202425/3	
Case Status	Case Approved	
Party Name	GRIFFITH FOODS PRIVATE LIMITED	
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202425/ 3 and 20/06/2024	
HQ File Number	HQRNORM REVIW00001405AM24	
RA File Number	07AA04039317 AM22	
Licence No and Date	0711002392/17/11/2021	
Norms Committee Decision:		
NC considered the case as per agenda and decided to modify the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI, allowing the following inputs;		
S.No	Export Item	Quantity (kgs)
1	Jalapeno Seasoning FFU 594	72000.00
S.No	Import Item	Quantity (kgs)
1	Vegamine 28D	781.00
2	Powder Salt (Sodium Chloride)	18,195.00
3	Monosodium Glutamate	5,413.00
4	Sweet Whey Powder	20,883.00
5	Citric Acid Anhydrous Powder	2,486.00
6	Parsley Curly 3mm	492.00
7	Onion Powder	7,627.00
8	Tomato Powder Cold Break SD 300	7,265.00
9	Artificial Green Pepper Flavour Non-Gmo	352.00
10	HVP Protex 3398	781.00
11	Microcal ET UKI 25K BG	1,200.00
RA may take subsequent consequential action accordingly.		

Case No.	31 / NC/6/MEET/Jun/202425/3
Case Status	Case Deferred
Party Name	RADNIK EXPORTS GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202425/ 3 and 20/06/2024
HQ File Number	HQRNORM REVIW00001045AM25
RA File Number	05AX04000239 AM22
Licence No and Date	0511007127/22/12/2021
Norms Committee Decision:	

NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.

Case No.	32 / NC/6/MEET/Jun/202425/3
Case Status	Case Deferred
Party Name	MANE KANCOR INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202425/ 3 and 20/06/2024
HQ File Number	HQRNORM APPLY 00390913AM22
RA File Number	10AX04000081 AM22
Licence No and Date	1011000974/17/03/2022
Norms Committee Decision:	
NC considered the case as per agenda and noted the issues/queries raised by National Sugar Institute of Kanpur in the VC which will be necessary to understand the production process while fixing IO norms. Committee requested National Sugar Institute to send their Queries in writing over e-mail. Exporter, i.e., M/s Mane Kancor Ingredients Private Limited who was also present in the VC agreed to respond to the queries raised.	
The case stands deferred to 18.07.2024.	

Case No.	33 / NC/6/MEET/Jun/202425/3		
Case Status	Case Approved		
Party Name	GRIFFITH FOODS PRIVATE LIMITED		
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202425/ 3 and 20/06/2024		
HQ File Number	HQRNORM REVIW00007824AM24		
RA File Number	07AX04000559 AM22		
Licence No and Date	0711003583/01/04/2022		
Norms Committee Decision:			
NC considered the case as per agenda and decided to modify the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI, allowing the following inputs;			
S.No	Export Item	Quantity (kgs)	

1	Jalapeno Seasoning FFU 594	54000.00
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S.No	Import Item	Quantity (kgs)
1	Vegamine 28D	586.00
2	Powder Salt (Sodium Chloride)	13,551.00
3	Monosodium Glutamate	4054.00
4	Sweet Whey Powder	15635.00
5	Citric Acid Anhydrous Powder	1867.00
6	Parsley Curly 3mm	369.00
7	Onion Powder	5709.00
8	Tomato Powder Cold Break SD 300	5438.00
9	Artificial Green Pepper Flavour Non-Gmo	266.00
10	HVP Protex 3398	586.00
11	Microcal ET UKI 25K BG	906.00

RA may take subsequent consequential action accordingly.

Case No.	34 / NC/6/MEET/Jun/202425/3
Case Status	Case Approved
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202425/ 3 and 20/06/2024
HQ File Number	HQRNORM REVIW00007822AM24
RA File Number	07AX04000557 AM22
Licence No and Date	0711003652/08/04/2022

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI, allowing the following inputs;

S.No	Export Item	Quantity (kgs)
1	Jalapeno Seasoning FCV 5759	720072.00

S.No	Import Item	Quantity (kgs)
1	Vegamine 28D	7,816.00
2	Powder Salt (Sodium Chloride)	1,85,454.00
3	Monosodium Glutamate	37,776.00
4	Sweet Whey Powder	2,31,575.00
5	Citric Acid Anhydrous Powder	2,34,470.00
6	Parsley Curly 3mm	8,966.00

7	Onion Powder	57,894.00
8	Tomato Powder Cold Break SD 300	43,493.00
9	Artificial Green Pepper Flavour Non-Gmo	3,546.00
10	HVP Protex 3398	7,816.00
11	Microcal ET UKI	9,914.00

RA may take subsequent consequential action accordingly.

Case No.	35 / NC/6/MEET/Jun/202425/3
Case Status	Case Deferred
Party Name	MALAS FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202425/ 3 and 20/06/2024
HQ File Number	HQRNORM APPLY 00002270AM23
RA File Number	03AX04002413 AM23
Licence No and Date	0311016616/26/07/2022
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	
The case stands deferred to 18.07.2024.	

Case No.	36 / NC/6/MEET/Jun/202425/3
Case Status	Case Deferred
Party Name	GRAIN 'N' GRACE FOOD INGREDIENTS MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202425/ 3 and 20/06/2024
HQ File Number	HQRNORM APPLY 00002524AM23
RA File Number	10AX04000141 AM23
Licence No and Date	1011001299/08/08/2022
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	

The case stands deferred to 18.07.2024.

Case No.	37 / NC/6/MEET/Jun/202425/3	
Case Status	Case Approved	
Party Name	SYMEGA FOOD INGREDIENTS LIMITED	
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202425/ 3 and 20/06/2024	
HQ File Number	HQRNORM APPLY 00003854AM23	
RA File Number	10AX04000188 AM23	
Licence No and Date	1011001407/20/10/2022	
Norms Committee Decision:		
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI, allowing the following inputs;		
S.No	Export Item	Quantity (kgs)
1	Cuisinary-Plant Based Patty (Cuisinary-Plant Based Patty)	8280.00
2	Cuisinary-Plant Based Nuggets (Cuisinary-Plant Based Nuggets)	1942.00
S.No	Import Item	Quantity Approved (kgs)
1	Veggie Keema Mince	9,671.00
2	Veggie Keema Mince	
RA may take subsequent consequential action accordingly.		

Case No.	38 / NC/6/MEET/Jun/202425/3
Case Status	Case Deferred
Party Name	TASTEL FINE FOOD PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202425/ 3 and 20/06/2024
HQ File Number	HQRNORM APPLY 00004722AM23
RA File Number	03AX04004233 AM23
Licence No and Date	0311019649/30/11/2022
Norms Committee Decision:	

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 18.07.2024.

Case No.	39 / NC/6/MEET/Jun/202425/3
Case Status	Case Deferred
Party Name	TASTEL FINE FOOD PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202425/ 3 and 20/06/2024
HQ File Number	HQRNORM APPLY 00004721AM23
RA File Number	03AX04004235 AM23
Licence No and Date	0311019647/30/11/2022
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	
The case stands deferred to 18.07.2024.	

Case No.	40 / NC/6/MEET/Jun/202425/3
Case Status	Case Deferred
Party Name	MALAS FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202425/ 3 and 20/06/2024
HQ File Number	HQRNORM APPLY 00005803AM23
RA File Number	03AX04005207 AM23
Licence No and Date	0311020788/18/01/2023
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	

The case stands deferred to 18.07.2024.

Case No.	41 / NC/6/MEET/Jun/202425/3
Case Status	Case Deferred
Party Name	RIGHT HEALTH PLATTER PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202425/ 3 and 20/06/2024
HQ File Number	HQRNORM APPLY 00006679AM23
RA File Number	04AX04000865 AM23
Licence No and Date	0411004970/01/03/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 18.07.2024.	

Case No.	42 / NC/6/MEET/Jun/202425/3
Case Status	Case Deferred
Party Name	AROMATRIX FLORA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202425/ 3 and 20/06/2024
HQ File Number	HQRNORM APPLY 00000642AM24
RA File Number	05AX04000136 AM24
Licence No and Date	0511018663/08/05/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 18.07.2024.	

Case No.	43 / NC/6/MEET/Jun/202425/3
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202425/ 3 and 20/06/2024
HQ File Number	HQRNORM APPLY 00000632AM24
RA File Number	05AX04000287 AM24
Licence No and Date	0511018658/08/05/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 18.07.2024.	

Case No.	44 / NC/6/MEET/Jun/202425/3
Case Status	Case Deferred
Party Name	CHIRAL AGRO PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202425/ 3 and 20/06/2024
HQ File Number	HQRNORM APPLY 00001368AM24
RA File Number	NA
Licence No and Date	0711007575/16/05/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 18.07.2024.	

Case No.	45 / NC/6/MEET/Jun/202425/3
Case Status	Case Deferred
Party Name	COCOARICH AGRI LLP

Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202425/ 3 and 20/06/2024
HQ File Number	HQRNORM APPLY 00000915AM24
RA File Number	07AX04001976 AM23
Licence No and Date	0711007592/17/05/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 18.07.2024.	

Case No.	46 / NC/6/MEET/Jun/202425/3
Case Status	Case Deferred
Party Name	GRAIN 'N' GRACE FOOD INGREDIENTS MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202425/ 3 and 20/06/2024
HQ File Number	HQRNORM APPLY 00001151AM24
RA File Number	10AX04000089 AM24
Licence No and Date	1011001836/26/05/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 18.07.2024.	

Case No.	47 / NC/6/MEET/Jun/202425/3
Case Status	Case Deferred
Party Name	CHAIZUP BEVERAGES LLP
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202425/ 3 and 20/06/2024
HQ File Number	HQRNORM APPLY 00001409AM24
RA File Number	02AX04000147 AM24
Licence No and Date	0211004549/08/06/2023

Norms Committee Decision:

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 18.07.2024.

Case No.	48 / NC/6/MEET/Jun/202425/3
Case Status	Case Approved
Party Name	SHREEJI AGRI COMMODITY PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202425/ 3 and 20/06/2024
HQ File Number	HQRNORM REVIW00005036AM24
RA File Number	24AX04000067 AM24
Licence No and Date	2411002445/12/06/2023

Norms Committee Decision:

NC considered the case as per agenda and noted that in NC-VI M.No.04 dated 13.07.2023, the norms of the AA was fixed with Net to Net. However, the firm was initially allowed to import 50 MT of Fennel Seeds with condition that after completion of 50% of export the firm may submit enhancement of the import quantity. The Committee noted the fulfillment of 50% of exports by the firm and decided to enhance the import/export quantity accordingly allowing the following inputs.

Export Item	Quantity in MT	Import Item	Quantity in MT
Fennel Seeds Sterilised/Fennel Split/Fennel Ground	138.00	Fennel Seeds	138.00

i) Exporter will ensure that exports made are in line with FSSAI regulations and are with conformity with the ETO Levels permitted in the country of import.

ii) Other regulations of FTP / HBP 2023 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take suitable consequential action accordingly.

Case No.	49 / NC/6/MEET/Jun/202425/3
Case Status	Case Approved
Party Name	SHREEJI AGRI COMMODITY PRIVATE LIMITED

Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202425/ 3 and 20/06/2024							
HQ File Number	HQRNORM APPLY 00001674AM24							
RA File Number	24AX04000076 AM24							
Licence No and Date	2411002457/15/06/2023							
Norms Committee Decision:								
NC considered the case as per agenda and noted the inputs of PC-4 division furnished vide OM No 01/94/180/017/AM25/PC-4/25 dated 18.06.2024. After discussions, the Committee decided to ratify the norms allowing the following inputs:								
<table><tr><td>S.No</td><td>Export Item</td><td>Quantity (MTS)</td></tr><tr><td>1.</td><td>Fennel Seeds Sterilized/Fennel Split/Fennel Ground</td><td>247.00</td></tr></table>			S.No	Export Item	Quantity (MTS)	1.	Fennel Seeds Sterilized/Fennel Split/Fennel Ground	247.00
S.No	Export Item	Quantity (MTS)						
1.	Fennel Seeds Sterilized/Fennel Split/Fennel Ground	247.00						
<table><tr><td>S.No</td><td>Import Item</td><td>Quantity (MTS)</td></tr><tr><td>1.</td><td>Fennel Seeds</td><td>247.00</td></tr></table>			S.No	Import Item	Quantity (MTS)	1.	Fennel Seeds	247.00
S.No	Import Item	Quantity (MTS)						
1.	Fennel Seeds	247.00						
i) Exporter will ensure that exports made are in line with FSSAI regulations and are with confirmity with the ETO Levels permitted in the country of import.								
ii) Other regulations of FTP / HBP 2023 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.								
RA may take suitable consequential action accordingly.								

Case No.	50 / NC/6/MEET/Jun/202425/3
Case Status	Case Deferred
Party Name	M R AGRO INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202425/ 3 and 20/06/2024
HQ File Number	HQRNORM APPLY 00001916AM24
RA File Number	08AX04000467 AM24
Licence No and Date	0811008449/19/06/2023
Norms Committee Decision:	
NC considered the case as per agenda and noted the information furnished by the firm regarding the present status of AAs taken earlier. The Committee also noted that as per data furnished by the firm, the export quantity appears to be more than the import quantity. The Committee therefore decided to seek clarification from the firm on how the export quantity became more than the quantity imported.	

The case stands deferred to 18.07.2024.

Case No.	51 / NC/6/MEET/Jun/202425/3
Case Status	Case Deferred
Party Name	M R AGRO INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202425/ 3 and 20/06/2024
HQ File Number	HQRNORM APPLY 00001914AM24
RA File Number	08AX04000468 AM24
Licence No and Date	0811008447/19/06/2023
Norms Committee Decision: NC considered the case as per agenda and noted the information furnished by the firm regarding the present status of AAs taken earlier. The Committee also noted that as per data furnished by the firm, the export quantity appears to be more than the import quantity. The Committee therefore, decided to seek clarification from the firm on how the export quantity became more than the quantity imported. The case stands deferred to 18.07.2024.	

Case No.	52 / NC/6/MEET/Jun/202425/3
Case Status	Case Deferred
Party Name	CHAIZUP BEVERAGES LLP
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202425/ 3 and 20/06/2024
HQ File Number	HQRNORM APPLY 00001895AM24
RA File Number	02AX04000166 AM24
Licence No and Date	0211004610/19/06/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 18.07.2024.	

Case No.	53 / NC/6/MEET/Jun/202425/3
Case Status	Case Deferred
Party Name	M R AGRO INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202425/ 3 and 20/06/2024
HQ File Number	HQRNORM APPLY 00002176AM24
RA File Number	08AX04000466 AM24
Licence No and Date	0811008493/23/06/2023
Norms Committee Decision: NC considered the case as per agenda and noted the information furnished by the firm regarding the present status of AAs taken earlier. The Committee also noted that as per data furnished by the firm, the export quantity appears to be more than the import quantity. The Committee therefore, decided to seek clarification from the firm on how the export quantity became more than the quantity imported. The case stands deferred to 18.07.2024.	

Case No.	54 / NC/6/MEET/Jun/202425/3	
Case Status	Case Approved	
Party Name	OM EXIM CORPORATION	
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202425/ 3 and 20/06/2024	
HQ File Number	HQRNORM APPLY 00002147AM24	
RA File Number	08AX04000425 AM24	
Licence No and Date	0811008476/23/06/2023	
Norms Committee Decision:		
NC considered the case as per agenda and noted the inputs of PC-4 division furnished vide OM No. 01/94/180/017/AM25/PC-4/25 dated 18.06.2024. After discussions, the Committee decided to ratify the norms allowing the following inputs:		
S.No	Export Item	Quantity (MTS)
1.	Fennel Seeds ETO Sterilized (Seeds of Fennel)	270.00
S.No	Import Item	Quantity (MTS)

1.	Fennel Seeds	270.00
i) Exporter will ensure that exports made are in line with FSSAI regulations and are with conformity with the ETO Levels permitted in the country of import. ii) Other regulations of FTP / HBP 2023 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with. RA may take suitable consequential action accordingly.		

Case No.	55 / NC/6/MEET/Jun/202425/3							
Case Status	Case Approved							
Party Name	SHREE AGRO INTERNATIONAL							
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202425/ 3 and 20/06/2024							
HQ File Number	HQRNORM APPLY 00003163AM24							
RA File Number	08AX04000381 AM24							
Licence No and Date	0811008583/30/06/2023							
Norms Committee Decision:								
NC considered the case as per agenda and noted the inputs of PC-4 division furnished vide OM No. 01/94/180/017/AM25/PC-4/25 dated 18.06.2024. After discussions, the Committee decided to ratify the norms allowing the following inputs:								
<table><tr><td>S.No</td><td>Export Item</td><td>Quantity (MTS)</td></tr><tr><td>1.</td><td>Sterilized Fennel Seeds</td><td>50.00</td></tr></table>			S.No	Export Item	Quantity (MTS)	1.	Sterilized Fennel Seeds	50.00
S.No	Export Item	Quantity (MTS)						
1.	Sterilized Fennel Seeds	50.00						
<table><tr><td>S.No</td><td>Import Item</td><td>Quantity (MTS)</td></tr><tr><td>1.</td><td>Raw Fennel Seeds</td><td>50.00</td></tr></table>			S.No	Import Item	Quantity (MTS)	1.	Raw Fennel Seeds	50.00
S.No	Import Item	Quantity (MTS)						
1.	Raw Fennel Seeds	50.00						
i) The Committee noted that the firm has taken this AA for the first time. The Committee, therefore, decided to allow the firm to import 50.00 MT of Fennel Seeds at the initial stage. After completion of 50% of export, the firm may submit application for further enhancement of import quantity. ii) Exporter will ensure that exports made are in line with FSSAI regulations and are with conformity with the ETO Levels permitted in the country of import. iii) Other regulations of FTP / HBP 2023 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with. RA may take suitable consequential action accordingly.								

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Case No.	56 / NC/6/MEET/Jun/202425/3												
Case Status	Case Approved												
Party Name	ASIAN FOOD INDUSTRIES												
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202425/ 3 and 20/06/2024												
HQ File Number	HQRNORM APPLY 00003126AM24												
RA File Number	34AX04000230 AM24												
Licence No and Date	3411003846/30/06/2023												
Norms Committee Decision: NC considered the case as per agenda and noted the inputs of PC-4 division furnished vide OM No. 01/94/180/017/AM25/PC-4/25 dated 18.06.2024. After discussions, the Committee decided to ratify the norms allowing the following inputs: <table border="1"> <tr> <th>S.No</th><th>Export Item</th><th>Quantity (MTS)</th></tr> <tr> <td>1.</td><td>Fennel Seeds Crushed, Powder or Ground</td><td>130.00</td></tr> </table> <table border="1"> <tr> <th>S.No</th><th>Import Item</th><th>Quantity (MTS)</th></tr> <tr> <td>1.</td><td>Fennel Seeds</td><td>130.00</td></tr> </table> i) Exporter will ensure that exports made are in line with FSSAI regulations and are with conformity with the ETO Levels permitted in the country of import. ii) Other regulations of FTP / HBP 2023 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with. RA may take suitable consequential action accordingly.		S.No	Export Item	Quantity (MTS)	1.	Fennel Seeds Crushed, Powder or Ground	130.00	S.No	Import Item	Quantity (MTS)	1.	Fennel Seeds	130.00
S.No	Export Item	Quantity (MTS)											
1.	Fennel Seeds Crushed, Powder or Ground	130.00											
S.No	Import Item	Quantity (MTS)											
1.	Fennel Seeds	130.00											

Case No.	57 / NC/6/MEET/Jun/202425/3
Case Status	Case Approved
Party Name	OM EXIM CORPORATION
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202425/ 3 and 20/06/2024
HQ File Number	HQRNORM APPLY 00003971AM24

RA File Number	08AX04000626 AM24	
Licence No and Date	0811008600/04/07/2023	
Norms Committee Decision:		
NC considered the case as per agenda and noted the inputs of PC-4 division furnished vide OM No. 01/94/180/017/AM25/PC-4/25 dated 18.06.2024. After discussions, the Committee decided to ratify the norms allowing the following inputs:		
S.No	Export Item	Quantity (MTS)
1.	ETO Sterilised Caraway Seeds (ETO Sterilized Caraway Seeds)	135.00
S.No	Import Item	Quantity (MTS)
1.	Caraway Seeds	135.00
i) Exporter will ensure that exports made are in line with FSSAI regulations and are with conformity with the ETO Levels permitted in the country of import. ii) Other regulations of FTP / HBP 2023 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with. RA may take suitable consequential action accordingly.		

Case No.	58 / NC/6/MEET/Jun/202425/3	
Case Status	Case Approved	
Party Name	VINAYKUMAR AND CO.	
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202425/ 3 and 20/06/2024	
HQ File Number	HQRNORM APPLY 00003949AM24	
RA File Number	08AX04000488 AM24	
Licence No and Date	0811008599/04/07/2023	
Norms Committee Decision:		
NC considered the case as per agenda and noted the inputs of PC-4 division furnished vide OM No. 01/94/180/017/AM25/PC-4/25 dated 18.06.2024. After discussions, the Committee decided to ratify the norms allowing the following inputs:		
S.No	Export Item	Quantity (MTS)
1.	Sterilized Fennel Seeds	200.00

S.No	Import Item	Quantity (MTS)
1.	Raw Fennel Seeds	200.00

i) Exporter will ensure that exports made are in line with FSSAI regulations and are with conformity with the ETO Levels permitted in the country of import.

ii) Other regulations of FTP / HBP 2023 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take suitable consequential action accordingly.

Case No.	59 / NC/6/MEET/Jun/202425/3
Case Status	Case Approved
Party Name	VINAYKUMAR AND CO.
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202425/ 3 and 20/06/2024
HQ File Number	HQRNORM APPLY 00004232AM24
RA File Number	08AX04000569 AM24
Licence No and Date	0811008646/06/07/2023

Norms Committee Decision:

NC considered the case as per agenda and noted the inputs of PC-4 division furnished vide OM No. 01/94/180/017/AM25/PC-4/25 dated 18.06.2024. After discussions, the Committee decided to ratify the norms allowing the following inputs:

S.No	Export Item	Quantity (MTS)
1.	Corriander Split/Coriander Ground/Coriander Seeds ETO Sterilized	199.00

S.No	Import Item	Quantity (MTS)
1.	Coriander Seeds Whole	199.00

i) Exporter will ensure that exports made are in line with FSSAI regulations and are with conformity with the ETO Levels permitted in the country of import.

ii) Other regulations of FTP / HBP 2023 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take suitable consequential action accordingly.

Case No.	60 / NC/6/MEET/Jun/202425/3							
Case Status	Case Approved							
Party Name	VINAYKUMAR AND CO.							
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202425/ 3 and 20/06/2024							
HQ File Number	HQRNORM APPLY 00004272AM24							
RA File Number	08AX04000679 AM24							
Licence No and Date	0811008682/07/07/2023							
Norms Committee Decision:								
NC considered the case as per agenda and noted the inputs of PC-4 division furnished vide OM No. 01/94/180/017/AM25/PC-4/25 dated 18.06.2024. After discussions, the Committee decided to ratify the norms allowing the following inputs:								
<table><tr><td>S.No</td><td>Export Item</td><td>Quantity (MTS)</td></tr><tr><td>1.</td><td>Sterilized Fennel Seeds</td><td>165.00</td></tr></table>			S.No	Export Item	Quantity (MTS)	1.	Sterilized Fennel Seeds	165.00
S.No	Export Item	Quantity (MTS)						
1.	Sterilized Fennel Seeds	165.00						
<table><tr><td>S.No</td><td>Import Item</td><td>Quantity (MTS)</td></tr><tr><td>1.</td><td>Raw Fennel Seeds</td><td>165.00</td></tr></table>			S.No	Import Item	Quantity (MTS)	1.	Raw Fennel Seeds	165.00
S.No	Import Item	Quantity (MTS)						
1.	Raw Fennel Seeds	165.00						
i) Exporter will ensure that exports made are in line with FSSAI regulations and are with confirmity with the ETO Levels permitted in the country of import.								
ii) Other regulations of FTP / HBP 2023 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.								
RA may take suitable consequential action accordingly.								

Case No.	61 / NC/6/MEET/Jun/202425/3	
Case Status	Case Deferred	
Party Name	DP COCOA PRODUCTS LLP	
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202425/ 3 and 20/06/2024	
HQ File Number	HQRNORM APPLY 00005211AM24	
RA File Number	30AX04000216 AM24	
Licence No and	3011004057/24/08/2023	

Date	
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm alongwith reply is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 18.07.2024.	

Case No.	62 / NC/6/MEET/Jun/202425/3
Case Status	Case Deferred
Party Name	COCOARICH AGRI LLP
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202425/ 3 and 20/06/2024
HQ File Number	HQRNORM APPLY 00005323AM24
RA File Number	07AX04000755 AM24
Licence No and Date	0711009080/30/08/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm alongwith reply of DL is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 18.07.2024.	

Case No.	63 / NC/6/MEET/Jun/202425/3
Case Status	Case Deferred
Party Name	PURE TRUHERB PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202425/ 3 and 20/06/2024
HQ File Number	HQRNORM APPLY 00006161AM24
RA File Number	07AX04000955 AM24
Licence No and Date	0711009427/11/10/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee	

decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 18.07.2024.

Case No.	64 / NC/6/MEET/Jun/202425/3
Case Status	Case Deferred
Party Name	DP COCOA PRODUCTS LLP
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202425/ 3 and 20/06/2024
HQ File Number	HQRNORM APPLY 00006533AM24
RA File Number	30AX04000351 AM24
Licence No and Date	3011004371/31/10/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm alongwith reply of DL is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 18.07.2024.	

Case No.	65 / NC/6/MEET/Jun/202425/3
Case Status	Case Deferred
Party Name	DP COCOA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202425/ 3 and 20/06/2024
HQ File Number	HQRNORM APPLY 00006919AM24
RA File Number	26AX04000058 AM24
Licence No and Date	2611001217/20/11/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 18.07.2024.	

Case No.	66 / NC/6/MEET/Jun/202425/3
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202425/ 3 and 20/06/2024
HQ File Number	HQRNORM APPLY 00006939AM24
RA File Number	05AX04002472 AM24
Licence No and Date	0511022145/21/11/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 18.07.2024.	

Case No.	67 / NC/6/MEET/Jun/202425/3
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202425/ 3 and 20/06/2024
HQ File Number	HQRNORM APPLY 00006940AM24
RA File Number	05AX04002444 AM24
Licence No and Date	0511022146/21/11/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 18.07.2024.	

Case No.	68 / NC/6/MEET/Jun/202425/3
Case Status	Case Deferred

Party Name	SAMAIRA INTERNATIONAL
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202425/ 3 and 20/06/2024
HQ File Number	HQRNORM APPLY 00006984AM24
RA File Number	05AX04002131 AM24
Licence No and Date	0511022207/22/11/2023
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm; "The nature of Black Pepper imported (whether it is light black pepper or not)". The case stands deferred to 18.07.2024.	

Case No.	69 / NC/6/MEET/Jun/202425/3
Case Status	Case Approved
Party Name	SHRI SHYAM OVERSEAS
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202425/ 3 and 20/06/2024
HQ File Number	HQRNORM APPLY 00007121AM24
RA File Number	52AX04000254 AM24
Licence No and Date	5211006586/30/11/2023

Norms Committee Decision:

NC considered the case as per agenda and noted the inputs of PC-4 division furnished vide OM No. 01/94/180/017/AM25/PC-4/25 dated 18.06.2024. After discussions, the Committee decided to ratify the norms allowing the following inputs:

S.No	Export Item	Quantity (MTS)
1.	Sterilized Coriander Seeds	50.00

S.No	Import Item	Quantity (MTS)
1.	Raw Coriander Seeds	50.00

i) The Committee noted that the firm has taken this AA for the first time. The Committee, therefore, decided to allow the firm to import 50.00 MT of Fennel Seeds at the initial stage. After completion of 50% of export, the firm may submit application for further enhancement of import quantity.

ii) Exporter will ensure that exports made are in line with FSSAI regulations and are with conformity with the ETO Levels permitted in the country of import.

iii) Other regulations of FTP / HBP 2023 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take suitable consequential action accordingly.

Case No.	70 / NC/6/MEET/Jun/202425/3
Case Status	Case Deferred
Party Name	PURE TRUHERB PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202425/ 3 and 20/06/2024
HQ File Number	HQRNORM APPLY 00007285AM24
RA File Number	07AX04001378 AM24
Licence No and Date	0711009905/08/12/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 18.07.2024.	

Case No.	71 / NC/6/MEET/Jun/202425/3
Case Status	Case Deferred
Party Name	CHAIZUP BEVERAGES LLP
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202425/ 3 and 20/06/2024
HQ File Number	HQRNORM APPLY 00007753AM24
RA File Number	02AX04000558 AM24
Licence No and Date	0211005683/04/01/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 18.07.2024.	

Case No.	72 / NC/6/MEET/Jun/202425/3
Case Status	Case Deferred
Party Name	DP COCOA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202425/ 3 and 20/06/2024
HQ File Number	HQRNORM APPLY 00008072AM24
RA File Number	26AX04000074 AM24
Licence No and Date	2611001290/19/01/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the application alongwith reply of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 18.07.2024.	

Case No.	73 / NC/6/MEET/Jun/202425/3
Case Status	Case Deferred
Party Name	INDIES GLOBAL FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202425/ 3 and 20/06/2024
HQ File Number	HQRNORM APPLY 00008502AM24
RA File Number	33AX04000116 AM24
Licence No and Date	3311001745/12/02/2024
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; 1) Drained weight of Soya Chaap in cans and percentage of Brine solution used with its additives. 2) Recipe and Mass Balance of Canned Soya Tikka and Canned Soya Ready to Eat export items. 3) Process Flow Charts of all 3 export items with justification of wastage step-wise. The case stands deferred to 18.07.2024	

Case No.	74 / NC/6/MEET/Jun/202425/3
Case Status	Case Deferred
Party Name	DRY BLEND FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202425/ 3 and 20/06/2024
HQ File Number	HQRNORM APPLY 00008705AM24
RA File Number	05AX04003721 AM24
Licence No and Date	0511024103/22/02/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 18.07.2024.	

Case No.	75 / NC/6/MEET/Jun/202425/3
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202425/ 3 and 20/06/2024
HQ File Number	HQRNORM APPLY 00008839AM24
RA File Number	05AX04003847 AM24
Licence No and Date	0511024252/01/03/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 18.07.2024.	

Case No.	76 / NC/6/MEET/Jun/202425/3
Case Status	Case Deferred

Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202425/ 3 and 20/06/2024
HQ File Number	HQRNORM APPLY 00008840AM24
RA File Number	05AX04003848 AM24
Licence No and Date	0511024253/01/03/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 18.07.2024.	

Case No.	77 / NC/6/MEET/Jun/202425/3
Case Status	Case Deferred
Party Name	UMALAXMI ORGANICS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202425/ 3 and 20/06/2024
HQ File Number	HQRNORM APPLY 00008889AM24
RA File Number	13AX04000345 AM24
Licence No and Date	1311002603/04/03/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 18.07.2024.	

Case No.	78 / NC/6/MEET/Jun/202425/3
Case Status	Case Deferred
Party Name	AROMATRIX FLORA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202425/ 3 and 20/06/2024
HQ File Number	HQRNORM APPLY 00008986AM24
RA File Number	05AX04003749 AM24
Licence No and	0511024416/08/03/2024

Date	
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 18.07.2024.	

Case No.	79 / NC/6/MEET/Jun/202425/3
Case Status	Case Deferred
Party Name	KAMCO CHEW FOOD PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202425/ 3 and 20/06/2024
HQ File Number	HQRNORM APPLY 00009004AM24
RA File Number	56AX04000548 AM24
Licence No and Date	5611002809/11/03/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 18.07.2024.	

Case No.	80 / NC/6/MEET/Jun/202425/3
Case Status	Case Deferred
Party Name	OLIVE LIFESCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202425/ 3 and 20/06/2024
HQ File Number	HQRNORM APPLY 00009347AM24
RA File Number	07AX04001982 AM24
Licence No and Date	0711010927/27/03/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee	

decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 18.07.2024.

Case No.	81 / NC/6/MEET/Jun/202425/3
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202425/ 3 and 20/06/2024
HQ File Number	HQRNORM APPLY 00000039AM25
RA File Number	07AX04002108 AM24
Licence No and Date	0711010970/02/04/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 18.07.2024.	

Case No.	82 / NC/6/MEET/Jun/202425/3
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202425/ 3 and 20/06/2024
HQ File Number	HQRNORM APPLY 00000033AM25
RA File Number	07AX04002113 AM24
Licence No and Date	0711010969/02/04/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 18.07.2024.	

Case No.	83 / NC/6/MEET/Jun/202425/3
Case Status	Case Deferred
Party Name	KAYEM FOOD INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202425/ 3 and 20/06/2024
HQ File Number	HQRNORM APPLY 00000116AM25
RA File Number	05AX04004143 AM24
Licence No and Date	0511024884/05/04/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 18.07.2024.	

Case No.	84 / NC/6/MEET/Jun/202425/3
Case Status	Case Deferred
Party Name	VKS HYTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202425/ 3 and 20/06/2024
HQ File Number	HQRNORM APPLY 00000114AM25
RA File Number	30AX04000596 AM24
Licence No and Date	3011005018/05/04/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 18.07.2024.	

Case No.	85 / NC/6/MEET/Jun/202425/3
Case Status	Case Deferred

Party Name	COCOARICH AGRI LLP
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202425/ 3 and 20/06/2024
HQ File Number	HQRNORM APPLY 00000304AM25
RA File Number	07AX04000022 AM25
Licence No and Date	0711011095/18/04/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 18.07.2024.	

Case No.	86 / NC/6/MEET/Jun/202425/3
Case Status	Case Deferred
Party Name	CHAIZUP BEVERAGES LLP
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202425/ 3 and 20/06/2024
HQ File Number	HQRNORM APPLY 00000461AM25
RA File Number	02AX04000040 AM25
Licence No and Date	0211006459/29/04/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 18.07.2024.	

Case No.	87 / NC/6/MEET/Jun/202425/3
Case Status	Case Deferred
Party Name	MANIPAL NATURAL PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202425/ 3 and 20/06/2024
HQ File Number	HQRNORM APPLY 00000493AM25
RA File Number	07AX04000113 AM25
Licence No and	0711011196/30/04/2024

Date	
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech 2; 1. Difference between Import and Export in terms of % Assay of Silybum. 2. COA of Export Item. 3. COA of Import item from Foreign Supplier. The case stands deferred to 18.07.2024.	

Case No.	88 / NC/6/MEET/Jun/202425/3
Case Status	Case Deferred
Party Name	PURE TRUHERB PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202425/ 3 and 20/06/2024
HQ File Number	HQRNORM APPLY 00000505AM25
RA File Number	07AX04000112 AM25
Licence No and Date	0711011189/01/05/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 18.07.2024.	

Case No.	89 / NC/6/MEET/Jun/202425/3
Case Status	Case Deferred
Party Name	SPORTING SYNDICATE INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202425/ 3 and 20/06/2024
HQ File Number	HQRNORM APPLY 00000518AM25
RA File Number	30AX04000052 AM25
Licence No and	3011005132/02/05/2024

Date	
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech NL; 1. Difference between in export description of Carrom board 24x24 s.no; 1 & 4 and also Carrom board 30x30 s.no; 2,3,5,6 &7. 2. Calculate the requirement of MDF and particle boards in Sq. mt separately for each export item, indicating net import content and wastage. 3. Reason for using MDF board in some export items and plain particle Board in other Export items. 4. To fill both imported and indigenous items in 4 E annexure per unit of export item. The case stands deferred to 18.07.2024.	

Case No.	90 / NC/6/MEET/Jun/202425/3
Case Status	Case Deferred
Party Name	BIO MED INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202425/ 3 and 20/06/2024
HQ File Number	HQRNORM APPLY 00000558AM25
RA File Number	03AX04000110 AM25
Licence No and Date	0311033606/06/05/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 18.07.2024.	

Case No.	91 / NC/6/MEET/Jun/202425/3
Case Status	Case Deferred

Party Name	SATURN INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202425/ 3 and 20/06/2024
HQ File Number	HQRNORM APPLY 00000557AM25
RA File Number	07AX04000169 AM25
Licence No and Date	0711011230/06/05/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are engineering items. The Committee decided that the case is to be transferred to NC-1, which is primarily a Norms Committee for Engineering Products.	

Case No.	92 / NC/6/MEET/Jun/202425/3
Case Status	Case Deferred
Party Name	AVANTI OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202425/ 3 and 20/06/2024
HQ File Number	HQRNORM APPLY 00000555AM25
RA File Number	05AX04000309 AM25
Licence No and Date	0511025305/06/05/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	93 / NC/6/MEET/Jun/202425/3
Case Status	Case Deferred
Party Name	JASMI HOME FURNISHINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202425/ 3 and 20/06/2024
HQ File Number	HQRNORM APPLY 00000577AM25
RA File Number	04AX04000077 AM25
Licence No and Date	0411007373/07/05/2024
Norms Committee Decision:	

NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.

Case No.	94 / NC/6/MEET/Jun/202425/3
Case Status	Case Deferred
Party Name	JASMI HOME FURNISHINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202425/ 3 and 20/06/2024
HQ File Number	HQRNORM APPLY 00000576AM25
RA File Number	04AX04000078 AM25
Licence No and Date	0411007372/07/05/2024
Norms Committee Decision:	
NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	95 / NC/6/MEET/Jun/202425/3
Case Status	Case Deferred
Party Name	AMAR FOOD PRODUCTS
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202425/ 3 and 20/06/2024
HQ File Number	HQRNORM APPLY 00000614AM25
RA File Number	24AX04000051 AM25
Licence No and Date	2411003514/08/05/2024
Norms Committee Decision:	
NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., CIFT, Cochin;	
1. Details of material loss.	
2. Process Flow Chart for the different products.	

The case stands deferred to 18.07.2024.

Case No.	96 / NC/6/MEET/Jun/202425/3
Case Status	Case Deferred
Party Name	JASMI HOME FURNISHINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202425/ 3 and 20/06/2024
HQ File Number	HQRNORM APPLY 00000593AM25
RA File Number	04AX04000098 AM25
Licence No and Date	0411007381/08/05/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

MINUTES OF MANUAL AGENDA OF NC-VI MEETING NO.03 DATED 20.06.2024

Case No. M-006	Party Name: M/s Manorama Industries Limited	Meet No/Date: NC/6/MEET/Jun/202425/3 Date: 20/06/2024	Status: Approved
HQ File : HQRNORMAPPLY00001191AM25	RLA File :	Lic.No/Ecom No.	
Subject: Application submitted by M/s Manorama Industries Limited for prior fixation of adhoc norms under Para 4.06 of HBP, 2023 for export of CBE (Cocoa Butter Equivalent (50% Shea Stearine + 50% PMF) by using Shea Nuts (Oil content 45% +/-1%) and Palm Mid Fraction.			
Decision: NC considered the case as per agenda and based on the norms fixed on similar case of the firm			

in M.No. 02 dated 30.05.2024 decided to fix the norms of the present application, allowing the following inputs;

Export Item	Quantity in MT	Import Item	Quantity in MT
CBE (Cocoa Butter Equivalent) (50% Shea Stearine + 50% PMF)	5000.00	Shea Nuts (Oil Content 45% +/- 1%)	12550.00
		Palm Mid Fraction (PMF)	2500.00

The above fixation of adhoc norms is valid for present application under Para 4.06 of HBP, 2023 & norms are valid for one year from the date of uploading the minutes in DGFT website

No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable.

RA may take subsequent consequential action accordingly.

Case No. M-007	Party Name: M/s Geltec Private Limited	Meet No/Date: NC/6/MEET/Jun/202425/3 Date: 20/06/2024	Status: Approved
HQ File : HQRNORMAPPLY00001167AM25	RLA File :	Lic.No/Ecom No:	
Subject: Application of M/s Geltec Private Limited for prior fixation norms under Para 4.06 of HBP for export of Soft Gelatin Capsules containing Fish Lipid Oil – Regarding.			
Decision: NC considered the case as per agenda and based on the norms fixed on similar case of the firm in M.No. 02 dated 30.05.2024 decided to fix the norms of the present application, allowing the following inputs;			
Export Item	Quantity	Import Item	Quantity

Soft Gelatin Capsules of 760 mg contains Fish Lipid Oil 550 mg	1.00 Number	Fish Lipid Oil	500.00 mg
The above fixation of adhoc norms is valid for present application under Para 4.06 of HBP, 2023 & norms are valid for one year from the date of uploading the minutes in DGFT website No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable. RA may take subsequent consequential action accordingly.			